

- 8. A. No. 350/1434/2017 M.A. No. 350/853/2017

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUITA BENCH, KOLKATA

PARTICULARTS OF THE APPLICANTS:

- (1) Samir kumar Banerjee, son of late Rash Behari Banerjee, aged about 75 years, worked as Ex. Asstt Executive Engineer, residing at AK-03, Preemises no. 2201, AA-1, Newtown, Kolkata 700165
- (2) Anil Kumar Das, son of late Purna Chandra Das, aged about 77 years, worked as Ex. Asstt Executive Engineer, residing at H/28, B P Township Flat no. 6, Kolkata 700094.
- (3) Pijush Kanti Ray, son of Gokul Kumar Saha, aged about 76 years, worked as Ex. Asstt Executive Engineer, residing at Flat no. 1A, Plot no. AK-03, Sl.no. 19, New Town AAI, Kolkata 700156
- (4) Tapendra Nath Roy, son of Phanindra Nath Roy, aged about 75 years, worked as Ex. Asstt Executive Engineer, residing at 126B, P G H Sha Road, Jadavpu7r, Kolkata 700032

... APPLICANTS

VERSUS-

The Union of India, Through.

- The Secretary, Ministry of Water Resources, Sram Shakti Bhawan, Rafi Marg, New Delhi 110 001.
- (ii) The General Manager, Farakka Barrage Project, P.O. Farakka Barrage, District Murshidabad, Pin 742 212

. RESPONDENTS

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O.A.No.350/1434/2017 M.A.No.350/853/2017

Date: 21.12.2017

Coram: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the applicant : Mr. A. Chakraborty, counsel

For the respondents: None

ORDER

A.K. Patnaik, Judicial Member

The instant O.A. has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

- "8.(i) An order do issue directing the respondents to fix the pay of the applicants at per with B.K. Ghosal, Junior to the applicants in the post of AEE(Civil) and refix the pension an other pensionary benefits and to grant arrears.
- Leave may be granted to add the other applicants in OA under Rule 4(5)(a) of the CAT Procedure Rule 1987.
- The applicants have also filed an M.A.No.350/853/2017 under Section 2. 4(5)(a) of Central Administrative Tribunals (Procedure) Rules, 1987 seeking permission to file the O.A. jointly.

Having heard ld. Counsel for both sides, the M.A. stands allowed.

- Heard Mr. A. Chakraborty, Id. counsel for the applicant on the O.A. None 3. appears for the respondents.
- Mr. A. Chakraborty, ld. Counsel for the applicants submitted that the authorities the respondent representation to applicants made 07.09.2017(Annexure A/5) ventilating their grievances, but that has not been considered and disposed of till date. Mr. Chakraborty further submitted that the applicants would be satisfied for the present if the concerned respondent

authority is directed to consider and dispose of the representation of the applicant as per rules within a specific time frame.

- 5. Though no notice has been issued to the respondents for filing reply, I do not think it would be prejudicial to either of the sides if the concerned respondent authority is directed to consider and decide the representation of the applicants as per rules and regulations governing the field within a specific time limit.
- 6. Accordingly the Respondent No.1 and are directed to consider and dispose of the representation of the applicants dated 07.09.2017(Annexure A/5) by passing a well reasoned order as per rules and regulations in force within a period of six weeks from the date of receipt of this order and communicate the decision to the applicants forthwith. In case the applicants' claims are found to be genuine, the benefits claimed in the representation shall be granted to them within a further period of six weeks from the date of taking decision in the matter.
- 7. It is made clear that I have not gone into the merits of the case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules and guidelines governing the field.
- 8. As prayed by Id. Counsel for the applicants, a copy of this order along with the paper book may be transmitted to the Respondent No.1 and 2 by speed post by the Registry for which he undertakes to deposit the cost within one week.
- 9. With the above observations the O.A. is disposed of. No order as to cost.

(A.K. Patnaik)
Judicial Member